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O.A. No. 318 of 2009

Harihar Das.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 16.03.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Sri N.R.Routray, Ld. Counsel for the applicant and Sri M.K.Das, Ld. Counsel for the Respondent-Railways.

2. Mr. Das submits that while filing the preliminary counter, he has already enclosed the order passed by the Respondents as Annexure-R/1 as also Annexure-R/2 dated 25.05.2010. But, it appears this order has not been communicated to the applicant.

3. There remains nothing further in this O.A. to be adjudicated. However, the Respondents are directed to send a copy of this Office Order No. 30/2010 dated 25.05.2010 as also the statement which is at Annexure-R/2 to the applicant for his information and meanwhile ^{the Respondent shall} take immediate action for release of differential payments as due and admissible to the applicant within a period of two months from today.

4. With the above observation and direction, this
O.A. stands disposed of.

[Signature]
MEMBER (Judl.)

[Signature]
MEMBER (Admn.)

RK